File No.QA-12015/1/2021-RARD-FSSAI

F.No. QA-12015/1/2021-RARD-FSSAI भारतीय खाद्य सुरक्षा और मानक प्राधिकरण

Food Safety and Standards Authority of India

(खाद्य सुरक्षा एवं मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)

(A Statutory Authority established under the Food Safety & Standards Act, 2006)

(ग्णवत्ताआश्वासनप्रभाग)

(Quality Assurance Division) एफडीए भवन, कोटला रोड, नई दिल्ली-110002 FDA Bhawan, Kotla Road, New Delhi – 110002

दिनांक, ०१ फ़रवरी, 2023

आदेश/Order

विषय/Sub: Suspension of QTTL Lab Private Limited, Indore, Madhya Pradesh - reg.

QTTL Lab Private Limited, Indore, Madhya Pradesh (FSSAI Reg. No. 28/W/FSSAI/2016 and NABL TC-7890) was recognized and notified by FSSAI in the Gazette Notification vide S.O. 2428(E) dated the 13th July, 2016 chemical and biological scope of testing for the purpose of carrying out the analysis of food sample under Food Safety and Standards Act, 2006 and Rules and Regulations made thereunder.

- 2. As per Regulation 8(1)(a) of the Food Safety and Standards (Recognition and notification of Laboratories) Regulations 2018, a surprise audit of this laboratory was undertaken by FSSAI to monitor and review the functioning of the laboratory. After going through all the records and observations of the Surprise Audit team, it was observed that the lab has been indulging in practices which are not permitted under the provisions of the Food Safety and Standards Rules and Regulations. Accordingly, a show-cause notice was issued to the laboratory and the response received was not found to be satisfactory.
- 3. In view of the above, QTTL Lab Private Limited, Indore, Madhya Pradesh has violated the Regulation 9 'Obligation of food laboratories' of the Food Safety and Standards (Recognition and notification of Laboratories) Regulations 2018 and Rule 2.4.2 (7) of FSS Rules, 2011.
- 4. Thus, the aforementioned laboratory is hereby suspended for a period six months with immediate effect, from carrying out analysis of samples under the Food Safety and Standards Act, 2006, Rules and Regulations made thereunder as per regulation clause 10(2) of the Food Safety and Standards (Recognition and Notification of Laboratories) Regulations, 2018.
- 5. This issues with the approval of Competent Authority.

File No.QA-12015/1/2021-RARD-FSSAI

स्वीटी बेहेरा (Sweety Behera) निदेशक (गुणवत्ता आश्वाशन) Director (QA)

To,

QTTL Lab Private Limited, Indore 301-302 Labbaiq Regency, 4/2 Old Palasia, Indore-452 009, Madhya Pradesh.

Copy to

- 1. State Food Safety Commissioners (All States/UTs);
- 2. All Authorized Officers and Designated Officers, FSSAI;
- 3. CEO, NABL, New Delhi.

प्रतिलिपि सूचनार्थ/Copy for Information to:

- 1. PPS to Chairperson, FSSAI;
- 2. PS to CEO, FSSAI;
- 3. Executive Director (RCD), FSSAI, HQ;
- 4. Director (Imports), FSSAI, HQ—for necessary changes in FICS;
- 5. Regional Director, FSSAI regional offices;
- 6. CITO, FSSAI-for uploading in the FSSAI website;
- 7. Director, EIC, HQ, New Delhi;
- 8. Chairman, APEDA, HQ, New Delhi;
- 9. Chairman, Tea Board, HQ, Kolkata;
- 10.CEO, IOPEPC, HQ, Mumbai, Maharashtra.

File No.QA-12015/1/2021-RARD-FSSAI